

(FORM A)
[See Para 9]

APPLICATION FORM FOR 8 % RELIEF BONDS, 2002

(Please read the instructions carefully before filling up the form)

(Please write in block letters and tick () the appropriate box)

I/WE TENDER THE SUM/MATURED ____%
RELIEF BONDS ____ BEING THE SUBSCRIPTION
TO 8 % RELIEF BONDS , 2002 AMOUNT OF
SUBSCRIPTION Rs. _____

(Rupees _____)

PAID BY [] CASH [] CHEQUE [] D.D.

No. _____ DATED _____

DRAWN ON _____

(BANK/BRANCH)

MATURED BOND NO. _____

I/WE APPLY AS [] INDIVIDUAL [] KARTA OF
H.U.F. [] ON BEHALF OF MINOR

RELATIONSHIP WITH MINOR [] FATHER

[] MOTHER [] LEGAL GUARDIAN

MODE OF HOLDING :-

[] SINGLE [] JOINT [] ANYONE OR SURVIVOR

STATUS [] RESIDENT [] NON-RESIDENT

[] MINOR

BROKERS NAME :
CODE NO. :
ADDRESS :

FOR OFFICE USE ONLY

BROKERAGE PAID Rs.

APPLICATION NO. [][][] [][][][][][][][][][]

DATED [][][][][][][][][][]

DATE OF DEBIT OF
DRAWEE BANK [][][][][][][][][][]

DATE OF TRANSFER
TO LINK CELL [][][][][][][][][][]

DATE OF CREDIT TO
SPL. CURRENT A/C [][][][][][][][][][]

DATE OF CREDIT TO
GOVT. ACCOUNT [][][][][][][][][][]

G.P.NOTE NO. [][][][][][][][][][] [][][][][][][][][][]

BOND LED. [][][][][][][][][][] [][][][][][][][][][]

GER. A/C. No.

P.C.G.M. / BRANCH MANAGER

RUBBER STAMP OF RECEIVING OFFICE
WITH FULL ADDRESS

.....
SIGNATURE / THUMB IMPRESSION OF 1ST APPLICANT

ADDRESS

.....
SIGNATURE / THUMB IMPRESSION OF 2ND APPLICANT

.....
SIGNATURE / THUMB IMPRESSION OF 3RD APPLICANT

+ SIGNATURE
NAME AND

OF WITNESS

1)

2)

NOTE : @ Interest on Government Promissory Notes will be paid by means of post dated interest warrants attached to the Bonds and in the case of Bonds in the form of Bond Ledger Account by credit to the bank account to the holder or by cheque/warrant.

+ In case of thumb impression.

INSTRUCTIONS AND GUIDELINES FOR - RELIEF BONDS

- 1) There is no maximum limit for Investment in the Bonds.
- 2) Cheque/ draft towards subscription should be drawn in favour of the bank receiving the application and payable at the place where the application is tendered. A matured Relief Bond in the form of Promissory Note / Stock Certificate tendered as subscription will be discharged by the holder or his duly authorised representative registered with RBI.
- 3) If the application is made on behalf of a minor by the legal guardian, a guardianship certificate granted by a competent court under the provisions of Guardians and Wards Act (Act of 1890) should be produced.
- 4) In case of minor applicant, a birth certificate issued by the Municipal or other competent authority, church, Registrar of Birth/s or a Magistrate, Head of a Gram Panchayat or Head Master of a School - disclosing the name and the date of birth of the minor should be produced in original (along with one xerox copy) for verification.
- 5) Applications made in the name of Non-Resident Indians will be subject to Exchange Control Regulations.
- 6) The application shall bear the signature/ thumb impression of the applicant/s. The thumb mark should be witnessed by 2 respectable persons.
- 7) If the application is signed by a person other than the investor, a Power of Attorney authorising the signatory should be submitted along with the application. The P.O.A. should contain express provision to receive interest and the principal amount due under the Bonds and/or to negotiate or transfer the Bonds. The P.O.A. should also be unconditional. In case the P.O.A. is executed abroad, it should be attested by a Notary Public of the place where it is executed and notarised afresh in India (duly stamped).
- 8) The Kartha of HUF making an application for Relief Bonds should submit a declaration in the form annexed hereto.
- 9) The nomination may be made by a sole holder (other than a minor) in case of bonds in the form of Bond Ledger Account in Form 'B' or as near thereto as may be. A nomination made may be varied or cancelled by notifying PDO / branch of authorised Public Sector Bank in Form 'B' or 'C' as the case may be. Every nomination made or variation thereof shall be registered at PDO/ branch of authorised Public Sector Bank of Issue and shall be effective from the date of registration.
- 10) In case of applications made in the joint names of more than 2 persons, the bond/s interest warrants and Payment Order/s will be issued in the name of the first applicant "and others" (without mentioning of other joint holders).
- 11) The date of issue of bond in the form of Promissory Note will be date of receipt of subscription in cash/ draft or the date of realisation of cheque as the case may be. In the case of the bond in the form of Bond Ledger Account, it will be opened from date of receipt of subscription in cash or the date of realisation of draft or cheque. However, interest in the case of subscription received by way of draft will be payable from the date of tender thereof.
- 12) Tax concession available under Relief Bonds are as under :
 - i) Income Tax - Interest on the bonds will be exempt from Income tax under Income Tax Act, 1961
 - ii) Wealth Tax - The bonds will be exempt from Wealth Tax under the Wealth Tax Act.

- 13) Bonds in the form of Bond Ledger Account will be transferable by execution of an instrument of transfer. The transfer shall not be deemed to be complete until the name of the transferee is registered as holder of the bond in the books of Public Debt Office / branch of authorised Public Sector Bank of issue. The Bonds in the form of promissory note will be transferable by endorsement and delivery.
- 14) The bond is repayable after a period of five years from the date of issue. In case the investor/ holder desires to reinvest the maturity proceeds he/she may do so by submitting a fresh application along with the maturing Relief Bonds in the form of Promissory Note at least 30 days prior to the date of repayment to the Public Debt Office of RBI. In the case of matured Bond Ledger Account, balance therein can be re-invested at the office of issue (i.e. RBI or concerned bank branch).
- 15) Applications for Bonds in the form of Bond Ledger Account will be received at :
 - i) (a) Offices of the Reserve Bank of India at Ahmedabad, Bangalore, Bhubaneswar, Mumbai (Fort and Byculla) , Calcutta, Guwahati, Hyderabad, Jaipur, Kanpur, Chennai, Nagpur, New Delhi, Patna and Thiruvananthapuram.
(b) Branches of State Bank of India, Associate Banks and Nationalised Banks specified in the Annexure 3 of the Government Notification.
 - ii) Applications for Bonds in the form of Promissory Note and applications for conversion of current bonds issued under 9% Relief Bonds 1993, 10% Relief Bonds 1995 and existing 9% Relief Bonds 1999 into bonds in the form of Bond Ledger Account under the 9% Relief Bonds 1999 will be received only at the offices of Reserve Bank of India, mentioned in (i) (a) above.
- 16) Brokerage at the rate of Re.1/- (Rupee one only) per Rs.100/- will be paid to the brokers registered with Receiving Offices listed in Para 15 above and PPF and UTI Agents enrolled with them as also to authorised banks on the applications tendered by them on behalf of their clients and bearing their stamp.
- 17) Advances can be obtained from Banks against security of the Relief Bonds.
- 18) Where the subscription is in the form of matured Relief Bond/s (including Bond Ledger Account) held in the name of the applicant, the Bonds will be issued / new Bond Ledger Account will be opened for the amount due under such Bond/s in multiples of Rs. 1000/-.
- 19) The balance if any, on matured Relief Bond/s tendered for reinvestment into 9% Relief Bonds, 1999 after adjusting towards subscription in terms of sub paragraph 18 above, will be paid to the holder.
- 20) Subscription in the form of matured Relief Bond/s will not be accepted if the same is/are under notice of stoppage.
- 21) Bonds issued under 9% Relief Bonds, 1993 , 10% Relief Bonds, 1995 and the existing 9% Relief Bonds, 1999 which are not matured will be eligible for conversion into Bonds in the form of Bond Ledger Account under 9% Relief Bonds, 1999 for the remaining tenure.